

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject: Writ Petition (Civil) No. 699 of 2016 title: Ashwini Kumar Upadhayay Vs Union of India & ors- Directions passed by Hon'ble Supreme Court vide order dated 09.11.2023 regarding expeditious disposal of criminal cases against MPs and MLAs.

CIRCULAR

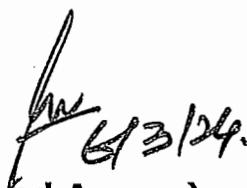
No: 02 of 2024/RG

Dated:06.03.2024

In the light of directions dated 09.11.2023, rendered by the Hon'ble Supreme Court in the matter captioned above the following directions are hereby issued:

1. The Principal District and Sessions Judges shall allocate the subject cases to such court or courts as is considered appropriate and effective and submit report in this regard every month;
2. The courts trying the cases against MP's and MLA's shall give priority:
 - (i) First to criminal cases against MP's and MLA's punishable with death or life imprisonment then to
 - (ii) Cases punishable with imprisonment for 5 years or more and then hear (iii) other cases.
 - (iii) The trial courts shall not adjourn the cases except for rare and compelling reasons; and
3. The Principal District and Sessions Judges shall ensure sufficient infrastructure facility for the courts trying cases against MP's and MLA's and also enable it to adopt such technology as is expedient for effective and efficient functioning.

By Order


(Shahzad Azeem)
Registrar General
Dated: 06.03.2024

No: 7648-77/RG/GS
Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
..... for information of His Lordship.
2. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
3. Registrar Judicial, High Court of J&K and Ladakh Wing Jammu/Srinagar.
4. Registrar Computer (IT), High Court of J&K and Ladakh.
5. Registrar Rules, High Court of J&K and Ladakh, Jammu.
6. All Principal District & Sessions Judges UT of J&K and Ladakh *for information & necessary compliance and with the request to get the same circulated amongst all the concerned courts for further compliance at their end.*
7. Incharge, NIC High Court of J&K and Ladakh, Jammu for information and getting the same uploaded on the High Court website.
8. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.


Registrar General